

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.08(MAH)/2016  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

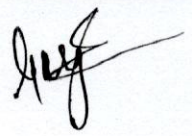

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2016

NAME OF THE PARTIES: Mrs. Sarala Gobindram Luthria & Ors.

V/s.

M/s. Mysore Sungandhi Dhoop Factory Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Gargi Vyas POR A2B & PARTNERS	Advocate for the Petitioners	
2)	Animaash Singh Gautama I/m. Indus Law Advocate for R 2 to 9		

**ORDER**

**C.P. 08/241-242/NCLT/MB/MAH/2016**

1. Ld. Representatives for both the sides are present and stated that an amicable settlement between the parties is in progress and hence seeking three weeks' time for next hearing.
2. Under the circumstances, the matter is now adjourned to **19<sup>th</sup> December, 2016.**

Dated 16.11.2016

sd/-  
**Shri M.K. Shrawat**  
Member (Legal)